

**Central Administrative Tribunal
Principal Bench**

**OA No.474/2020
MA No.593/2020**

New Delhi, this the 18th day of February, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**



Vineet Mishra,
Age about 50 years, Group 'B',
S/o Shri Sankata Prasad Mishra,
Working as Assistant Engineer (Electrical),
Sub Division-II,
Office of the Executive Engineer (Electrical),
Central Public Works Department (CPWD),
DED-81, CGO Complex, New Delhi; and
R/o Q.No.453, Hawa Singh Block,
Asian Games Village, New Delhi.

...Applicant

(By Advocate : Shri Gaya Prasad)

Versus

Union of India through :

1. Secretary,
Ministry of Housing & Urban Affairs,
Govt. of India,
Nirman Bhawan, New Delhi.
2. Director General,
Central Public Works Department,
Govt. of India,
Nirman Bhawan, New Delhi.
3. Special Director General (PR),
Central Public Works Department,
Kendriya Sadan, Sector-9 A,
Chandigarh-160009.
4. Executive Engineer (Electrical),
Central Public Works Department, DED-81,
CGO Complex, New Delhi.

...Respondents

(By Advocate : Shri Kumar Onkareshwar)

ORDER (ORAL)

Justice L. Narsimha Reddy, Chairman :-



The applicant is working as Assistant Engineer (Electrical) in the Sub Division-II, CPWD at Delhi. Through an order dated 13.01.2020, he was transferred to a Unit at Leh Ladakh (Union Territory) on administrative grounds. This OA is filed challenging the order of transfer.

2. The applicant contends that his wife is working as Scientist in the Department of Science and Technology, their son is studying in 10th class and daughter is about to be admitted in Engineering College. It is also stated that the parents of the applicant are old. With these conditions, the applicant is said to have made a representation on 20.01.2020. He challenged the order of transfer, by filing this OA.

3. We heard Shri Gaya Prasad, learned counsel for applicant and Shri Kumar Onkareshwar, learned counsel for respondents, in detail, at the stage of admission.

4. The applicant is said to be working as Assistant Engineer for the past 10 years. His transfer to Ladakh is said to be on administrative grounds. In his representation, he wanted the order of transfer itself to be recalled. We do not find any basis for that.



5. During the course of the arguments, the learned counsel for applicant stated that the effort of the applicant is to get some time till the expiry of the academic year, so that he can arrange for the education of his children. There again, it is for the respondents to take a decision, in case a representation in that respect is made. We do not find any illegality in the order of transfer.

6. We, therefore, dispose of the OA, leaving it open to the applicant to make a representation, only to provide some time for joining the duty at Ladakh.

Pending MAs, if any, shall stand disposed of.

There shall be no orders as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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